

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00225/2018

Friday, this the 2nd day of March, 2018

C O R A M :

**HON'BLE Mr. U. SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

S.Sumith,
D/o.S.Suresh,
Junior Hindi Translator,
O/o.the Principal Director of Audit (Central) Chennai,
Branch Office, Kochi – 682 017.
Residing at H.No.4/1159, North Cherlai,
Cochin – 682 002. ...Applicant

(By Advocate – Mr.Shafik.M.A.)

V e r s u s

1. Union of India
represented by the Comptroller and Auditor General of India,
New Delhi – 110 124.
2. The Accountant General (G&SSA), Kerala,
Trivandrum – 695 033.
3. The Principal Director of Audit (Central) Chennai,
Lekha Pariksha Bhavan, 361, Anna Salai,
Teynampet, Chennai – 600 018. ...Respondents

(By Advocate – Mr.K.I.Mayankutty Mather)

This Original Application having been heard on 2nd March 2018, the Tribunal on the same day delivered the following :

O R D E R

Per : HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

The applicant is presently working as Junior Hindi Translator under the 3rd respondent. She has qualified to be promoted as Senior Hindi Translator and has not been granted a promotion so far due to dearth of vacancies. In the meanwhile she has appeared in the examination for

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absorption as Assistant Audit Officer and has cleared four papers. She will be attempting to clear five more papers during the next three more chances which will be offered to her. She apprehends that at this point as she has already worked for five years in a station in Kerala there is a possibility that she will be transferred out of Kerala jeopardising her chance of being allotted to Kerala Region if she is successful in the Subordinate Audit Examination (Civil).

2. Heard Shri.Shafik.M.A., learned counsel for the applicant and Shri.Vineeth Komalachandran representing Shri.K.I.Mayankutty Mather, learned standing counsel for the respondent.

3. At this point we feel that interest of justice will be met if the applicant is permitted to file a comprehensive representation supplementing Annexure A-6 already filed adducing whatever reasons she wants to bring forward justifying her retention in Kerala Region to the 1st respondent. The 1st respondent is directed to consider the same sympathetically and dispose of the same on merits. It is made clear that until a decision is made by the 1st respondent in the case, the applicant is not to be posted out from her present station. The Original Application is disposed of accordingly. No order as to costs.

(Dated this the 2nd day of March 2018)

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

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List of Annexures in O.A.No.180/00225/2018

- 1. Annexure A-1** – True copy of the order No.Au/Admn.III/App/Jr.H.T/2012 dated 3.7.2012 issued on behalf of the 1st respondent.
- 2. Annexure A-2** – True copy of the order No.Au./Admn.VI/7-1/Vol.13/223 dated 19.3.2013 issued by the Sr. Auditor of the 2nd respondent.
- 3. Annexure A-3** – True copy of the letter No.02-staff (Appt.IV)/01-2017 dated 9.10.2017 issued by the 1st respondent.
- 4. Annexure A-4** – True copy of the letter No.02-Staff Apptt.IV/03/2018 dated 20.2.2018 issued on behalf of the 1st respondent.
- 5. Annexure A-5** – True copy of the option form dated 23.2.2018 submitted by the applicant.
- 6. Annexure A-6** – True copy of the representation dated 1.2.2018 submitted by the applicant.
